

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Dr. Pramod Deo, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri R.Krishnamoorthy, Member**

Petition No. 30/2008

In the matter of

Determination of transmission tariff for additional capitalization from DOCO to 31.3.2006 for 400 kV Ramagundam-Hyderabad D/C line, from DOCO to 31.3.2007 for 400 kV S/C Hyderabad-Kurnool-Gooty transmission line (doco 1.3.2005), from 1.4.2004 to 31.3.2005 for 400 kV S/C Khammam-Nagarjunasagar line (DOCO 1.3.2004) and from 1.4.2006 to 31.3.2007 for 400 kV S/C Gooty-Neelmangla transmission line (DOCO 1.5.2005) along with associated bays and equipment under Ramagundam Stage-III transmission system in Southern Region for the period from DOCO to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd., Bangalore
 2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
 3. Kerala State Electricity Board, Thiruvananthapuram
 4. Tamil Nadu Electricity Board, Chennai
 5. Electricity Depart, Govt. of Pondicherry, Pondicherry
-respondents**

The following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri Mohd. Mohsin, PGCIL
3. Shri M.M.Mondal, PGCIL
4. Shri Harmeet Singh, PGCIL
5. Shri C.Kannan, PGCIL
6. Shri R.Krishnaswami, TNEB

**ORDER
(DATE OF HEARING: 22.7.2008)**

The representative of petitioner submitted that subsequent to the filing of the petition, certain additional expenditure was incurred up to 31.3.2008 in respect of 400 kV S/C Gooty-Neelmangal transmission line. In view of clause (4) of Regulation 53 of the Central Electricity Regulatory Commission (Terms and

Conditions of Tariff) Regulation, 2004 restricting the number of occasions for revision of tariff after accounting for additional capital expenditure, he sought permission to withdraw the present petition with liberty to file a fresh petition after taking into consideration the subsequent expenditure. He also requested that the filing fee paid for the present petition may be adjusted against the fresh petition to be filed by the petitioner.

2. The petitioner is allowed to withdraw the petition with liberty to file fresh petition, in accordance with law. The payment of fee shall be regulated in terms of the regulations specified by the Commission.

3. With this, Petition No. 30/2008 is disposed of as withdrawn.

Sd/-

(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 23rd July 2008

sd/-

(BHANU BHUSHAN)
MEMBER

sd/-

(DR.PRAMOD DEO)
CHAIRPERSON